SHRI B. GUPTA: May I know on what principles of equity and fair-play this little amount of Rs. 1 crore is being paid to the Nizam?

DR. K. N. KATJU: At the time?

MR. CHAIRMAN: It was so long ago.

SHRI H. C. MATHUR: May I know how this Sarf-e-Khas is distinguished from the privy purse?

DR. K. N. KATJU: The Sarf-e-Khas was property which the Nizam, in the course of 200 years, has set apart as being property belonging to him and the income on which, I suppose, was being appropriated for his own personal expenditure, and on this he was getting about Rs. 2 crores.

SHRI H. C. MATHUR: If the income from this was appropriated for his personal expenditure, then how is this distinguished from the privy purse?

DR. K. N. KATJU: That was the settlement arrived at. I do not know the exact distinction.

SHRI CHANNA REDDY: Is the compensation paid to the Nizam in this connection anyway different from what is allowed to other Jagirdars?

DR. K. N. KATJU: Jagirdars in which part?

SHRI CHANNA REDDY: Is the compensation paid to the Nizam on account of the taking over of the Sarf-e-Khas higher in any way than that allowed to the other Jagirdars there?

DR. K. N. KATJU: I really do not know.

SHRI V. K. DHAGE: Is it a fact that the Chief Minister of Hyderabad advised the Nizam to forego this amount which is being paid to him?

DR. K. N. KATJU: The hon. member had better ask the Chief Minister.

SHRI R. U. AGNIBHOJ: Is it not a fact that the Nizam of Hyderabad spends the least amount on his personal expenditure in India and therefore this is a very big amount for bim for his personal expenditure?

to Questions

(No answer.)

POLITICAL PENSIONS

*605f. Shri H. C. MATHUR: Will the Minister for States be pleased to state:

- (a) what are the various categories of political pensions and what is the number of political pensioners under each category in each State and what amount is paid to them annually; and
- (b) how many political pensions have been granted since 15th August, 1947 and what is the total amount spent on that account annually?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU). (a) A statement is laid on the Table of the House. [See Appendix IV, An-nexure No. 205.]

- (b) No new political pension has been granted since 15th August 1947.
- SHRI H. C. MATHUR: Is it the policy of the Government to extinguish all these pensions?
- Dr. K. N. KATJU: It is the policy of the Government for the present to continue these old obligations. As to what should be done in the future, that is a matter for consideration later.
- SHRI H. C. MATHUR: Is the Government not considering the extinguishing of these pensions?
- DR. K. N. KATJU: Not at the present moment.

SHRI H. C. MATHUR: Are these political pensions protected by any guarantees?

†Held over from the 5th May 1953.

DR. K. N. KATJU: They are not guaranteed so far as I know.

SHRI H. C. MATHUR: Do some of the beneficiaries come from those families who had helped the East India Company to keep the country under tutelage?

DR. K. N. KATJU: These are all details of history.

SHRI S. MAHANTY: I find from the statement that certain pensions are being paid for religious purposes like the grants for the upkeep of Mysore Ashurkhanas and charitable grants like item (20) which says that these include grants such as are paid to temples or other religious institutions serving the public. Does the hon. Minister not think that these grants are contrary to the spirit of our Constitution?

MR. CHAIRMAN: They are the inheritance.

DR. K. N. KATJU: They are hereditary pensions.

SHRI S. MAHANTY: No.

Dr. K. N. KATJU: You know much better than I do.

MR. CHAIRMAN: He says these pensions are intended for religious purposes. Are they consistent with the new spirit which governs our modern Constitution?

DR. K. N. KATJU: If the House is desirous, I will go to the question once again. But so far as the religious pensions are concerned, you know what happens in the *mutts*.

SHRI H. C. MATHUR: What services were rendered by the Aga Khan to India for which he is granted the pension?

MR. CHAIRMAN: We are not getting into the history. These are pensions which the Government have inherited and they are keeping their word for the present. SHRI H. C. MATHUR: There is no word or guarantee.

PANDIT S. DUBE: These pensions were given and some territories were taken over by the Britishers. So these pensions were given in lieu of those territories. Now the pensions are confiscated and the territory is kept. Is it not the fact?

Dr. K. N. KATJU: Yes, in some cases.

SHRI S. MAHANTY: Here is a typical case of the Aga Khan's pension. It says that this represents a- grant of Rs. 1,000 per month originally made in 1844 to the grandfather of the present Aga Khan in consideration of his services to the East India Company.

MR. CHAIRMAN: That is all right.

GRANTS-IN-AID TO PART B STATES

*606f. SHRIH.C. MATHUR: Will the Minister for STATES be pleased to state:

- (a) what is the amount of grant-inaid given annually to each of the Part B States since their financial inte gration;
- (b) what has been the budgetary gap arising from the taking over of federal revenues and federal expenditure by the Centre in each of the Part B States annually since financial integration of the States; and
- (c) what special assistance has been given to those of the Part B States which have been considered to be more backward to overcome their backwardness and how this amount has been utilised from year to year in each of these States?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): (a) Information is being collected and will be laid on the Table of the House.

(b) and (c). A statement giving the required information is laid on the Table of the House. [See Appendix IV, Annexure No. 206.]

tHeld over from the 5th May 1953.